

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:406
ANSWERED ON:24.08.2004
CORRUPTION IN DELHI POLICE
Reddy Shri Suravaram Sudhakar;Singh Shri Sitaram

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether any action has been taken against Delhi Police personnel who were involved in corruption, rape, cheating, theft, murder etc. during the last three years ;
- (b) if so, the details thereof;
- (c) whether the conviction rate is very low in such cases;
- (d) if so, remedial steps proposed to be taken to ensure that the accused is punished;
- (e) whether during the last three years officers involved in corruption or having doubtful conduct have been posted on important posts such as Station House Officers and Traffic Inspectors; and
- (f) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGHUPATHY)

(a) to (f): A statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No. 406 due for answer on 24th August, 2004.

(a) & (b): Yes, Sir. Suitable action under the relevant provisions of law is taken against the Delhi Police personnel found to be involved in corruption and various types of crimes. Details of the Delhi Police personnel punished in departmental proceedings and the penalties imposed on them during the last three years are indicated below:

Delhi Police Personnel punished:

Year	ACP	Insp	Sub-Insp	ASI	H C	Constable	Class IV	Total
2001	1	140	452	163	471	1085	-	2312
2002	-	120	333	149	398	958	15	1973
2003	-	129	374	277	444	979	19	2222
2004 (upto 30th June)	-	63	226	135	256	548	20	1248
Total	1	452	1385	724	1569	3570	54	7755

Penalties imposed:

Year	Dismissed/ Removed/ Terminated	Forfeiture of Service	Reduction in Rank	Reduction in Pay	Reduction of increment	Withholding Censure	Total
2001	102	258	-	78	146	1728	2312
2002	79	230	5	12	60	1587	1973
2003	77	251	-	3	85	1806	2222
2004 (upto	35	192	2	1	52	966	1248

30th June)

Total 293 931 7 94 343 6087 7755

Details of the Delhi Police personnel proceeded against by the Anti Corruption Branch of the Government of National Capital Territory of Delhi, the Central Bureau of Investigation and the Delhi Police during the last three years for their involvement in corruption and crimes are indicated below:

S.No	Year	No. of cases registered	No. of persons involved	No. of cases pending investigation	No. of cases pending trial	No. of cases discharged/Cancelled/	No. of cases initiated, etc.
------	------	-------------------------	-------------------------	------------------------------------	----------------------------	------------------------------------	------------------------------

Anti Corruption Branch

1	2001	12	17	1	11	0	
2	2002	9	15	0	9	0	
3	2003	14	22	8	6	0	
4	2004	12	15	12	0	0	

Total 47 69 21 26 0

Central Bureau of Investigation

1	2001	16	41	2	10	4	
2	2002	10	12	0	7	3	
3	2003	13	18	4	8	1	
4	2004	16	18	14	0	2	

Total 55 89 20 25 10

Delhi Police

1	2001	113	131	93	19	1	
2	2002	77	102	73	2	2	
3	2003	83	100	80	0	3	
4	2004	25	26	24	1	0	

Total 298 359 270 22 6

Grand Total 400 517 311 73 16

(c): There has been no conviction or acquittal in any of the corruption cases registered during the last three years as most of them are either under investigation or pending trial. However, the number of conviction in corruption cases, pertaining to the period prior to 2001, decided by the Court of the Special Judge during the last three years varied from year to year as indicated below:

Year Number of persons convicted Number of persons acquitted

2001	3	19
2002	5	11
2003	4	11
2004 (up to 30th June, 2004)	10	17

(d): Steps taken to ensure proper and expeditious disposal of cases include issuing instructions to Police Stations to investigate cases involving Delhi Police personnel in an impartial manner; entrusting investigation to neutral agencies like the Central Bureau of Investigation and the Anti-Corruption Branch of the Government of National Capital Territory of Delhi; transferring investigation to other Units so as to lend credibility to investigation; and close scrutiny of every case of acquittal by the Legal Cell of Delhi Police and the Disciplinary Authority.

(e) & (f): No, Sir. No Police officials involved in corruption or having doubtful integrity were posted as Station House Officers or Traffic Inspectors except in two cases. In one case, an Inspector of Delhi Police against whom a criminal case was pending was posted as Additional Station House Officer. In another case, an Inspector was arrested in a corruption case and was exonerated. After his exoneration, he was briefly posted as Station House Officer of a Police Station. However, both the officers were removed from their posts within a short period. In addition, consequent upon their names being included in the list of officers of doubtful integrity, 27 Inspectors of Delhi Police, posted as Station House Officers/Additional Station House Officers or Traffic Inspectors were removed from their posts and given less sensitive assignments.

Decision about posting of officers to sensitive posts like Station House Officers/Additional Station House Officers in Delhi Police is taken on the basis of the recommendations of a Committee headed by Special Commissioner of Police, which goes through the service records of the concerned officers and prepares a panel of officers found suitable for such assignments. The panel is approved by the Commissioner of Police for filling up vacancies of Stations House Officers/Additional Station House Officers. Presently no Inspector who was involved in corruption or has doubtful conduct is posted as Station House Officer or in the Traffic Unit of Delhi Police.